

commercial and residential plots by some DDA Officials has recently been reported;

(b) if so, the details thereof;

(c) whether preventive measures have been taken; and

(d) if so, the action being taken against the officials involved ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH) : (a) and (b). DDA has reported that as per police report received by the authority there are 4 DDA officials involved in allegedly illegal allotment of plots. A case FIR No. 35 dated 28.1.88 under Section 406/420/120-B, IPC has been registered by the Crime and Railway Branch of Delhi Police against the following DDA officials arrested by the Police in connection with the above case :

1. Sh. O.P. Kaushik, Asst. Settlement Officer.
2. Sh. Roop Chand, Chokidar of Horticulture Deptt.
3. Sh. Harish Vats } Slum & J.J.
4. Sh. Ram Darshan } Department.

The investigation is with the Crime and Railway Branch of Delhi Police.

(c) Staff posted at its Mangolpuri, Delhi Branches has been instructed to be extremely careful.

(d) On receipt of the arrest report these officials have been placed under suspension from the date of their detention by the Police.

Rebate Granted by Fertilizer Companies

6501. SHRI BHATTAM SHRIRAMA-MURTY : Will the Minister of AGRICULTURE be pleased to state :

(a) the actual amount of rebate given by various public sector, private sector and cooperative sector fertilizer plants during the last three years on the sale of fertilizers;

(b) whether the rebate thus offered ranged from 200 to 800 rupees per tonne during the above period;

(c) if not, what is the factual position;

(d) whether the Fertilizers Associations of India have suggested a ban on rebate on the sale of fertilizers; and

(e) whether Government are aware that middlemen—more than the farmers—have cornered the subsidies ?

THE MINISTER OF STATE IN THE DEPARTMENT OF FERTILIZERS IN THE MINISTRY OF AGRICULTURE (SHRI R. PRABHU) : (a) to (c). Fertilizer suppliers generally offer small rebates on the sale of fertilisers during the off season. However, in 1986-87 due to the glut situation created by consecutive bad monsoons, suppliers resorted to heavy discounts. It is estimated that during 1986-87 public and co-operative sector units gave discounts of Rs. 145.62 crores.

(d) Government took a serious view of the situation and directed the industry in July, 1987 to supply fertilizers at the notified prices.

(e) Under the Fertilizer Retention Price Scheme, subsidy is paid by the Government directly to the industry.

Fish Farmers Development Agencies in Cuttack

6502. SHRI CHINTAMANI JENA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether a new Brackish Water Fish Farmers Development Agency was to be established at Cuttack during 1987-88 under Centrally sponsored scheme;

(b) whether construction of brackish water tanks under Area Approach Development Programme will continue with 50 percent assistance from Union Government;

(c) whether construction of prawn hatchery at Paradeep will be completed during 1988-89;

(d) whether after development, the hatchery is likely to produce 50 million post-larva prawn seed; and

(e) if so, the details, thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND

COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) Yes, Sir.

(b) The Centrally Sponsored Scheme—Development of brackishwater areas with area development approach launched during Sixth Five Year Plan is being continued during the Seventh Five Year Plan re-designated as 'Integrated Brackishwater Fish Farm Development' which has a component to set up brackishwater farms in coastal States/Union Territories including Orissa. The Scheme has provision for a 50% liability to be borne by Government of India towards the development cost of such farms as grant-in-aid to the State Government.

(c) Government of India have not sanctioned any prawn hatchery at Paradeep.

(d) and (e). Do not arise.

Loan for Fishing Trawlers

6503. SHRI N. DENNIS : Will the Minister of AGRICULTURE be pleased to state :

(a) the details of firms, individuals and others who have been provided loans for building of fishing trawlers by Indian and foreign firms in the country during the last three years; and

(b) the amount of loan given to them ?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI SHYAM LAL YADAV) : (a) and (b). The required information is given below.

Statement

Sl. No.	Name of party to whom loan was provided	Amount of total actual loan disbursed during last three years <i>i.e.</i> , 1985-86, 1986-87 and 1987-88 (upto 4-2-1988)
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1	2	3
1.	M/s. Srinivasa Seafoods Ltd.	3,11,84,615.57
2.	M/s. Yamuna Seafoods Ltd.	2,88,11,385.75
3.	M/s. Marine Fisheries (P) Ltd.	55,40,133.08
4.	M/s. S.B.S. Marine Exports Ltd.	2,20,40,213.14
5.	M/s. Dawn Fisheries (P) Ltd.	49,01,400.00
6.	M/s. Leela Seafoods (P) Ltd.	49,01,400.00
7.	M/s. Mulagada Marines (P) Ltd.	61,26,750.00
8.	M/s. Golden Fisheries Ltd.	1,43,36,081.50
9.	M/s. Tropical Shipping Ltd.	83,57,767.75
10.	M/s. Golden Proteins Ltd.	52,62,300.25
11.	M/s. Varuna Marines Products Ltd.	2,71,93,501.50
12.	M/s. Four Season Fisheries Ltd.	2,96,12,110.00
13.	M/s. V.B.C. Exports Ltd.	2,96,12,110.00
14.	M/s. Akama Marines Ltd.	2,44,04,377.05
15.	M/s. Shrimp India Ltd.	2,43,61,522.70
16.	M/s. Coastal Trawlers Ltd.	2,57,74,086.60